

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 35

MA 3736/2019 In CP 4017/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 16.07.2024

NAME OF THE PARTIES: **DIPAK SHANTILAL PAREKH V/s METACHEM**
PVT. LTD.

Section 59,213, 241 & 242 of the Companies Act, 2013

ORDER

1. Mr. Siddharth Doshi, CS appeared for the Petitioner.
2. Mr. Akshay Petkar, Advocate appeared for the Respondent no. 4 to 7.
3. Learned Counsel for the Respondents submits that no settlement talks are continuing as on today. Interim order was granted by this Bench in view of the settlement talks between the parties, accordingly the grounds of interim stay does not subsist any more.
4. List this matter on **05.08.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna